

**Instructions to Defence Public Sector Undertakings for Pre-Entry Training to S. C. and S. T. Candidates**

1480. SHRI S. M. SIDDAYYA: Will the Minister of DEFENCE be pleased to state:

(a) whether any instructions have been issued to various Defence Public Sector Undertakings to arrange special pre-entry training for the Scheduled Caste and Scheduled Tribe candidates selected for recruitment by relaxed standards of suitability and experience, in order to equip them with the requisite skills and experience required for satisfactory performance of their jobs; and

(b) if so, when were such instructions issued and in how many cases such pre-entry training was given in each of the Undertaking, during the various years after the issue of the instructions?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI RAM NIWAS MIRDHA): (a) and (b). A Government directive was issued to the Defence Public Sector Undertakings on 28th October 1971 advising them, *inter alia* to arrange special preventry training, where necessary, for Scheduled Caste/Scheduled Tribe candidates selected for appointment against the vacancies reserved for them, on the basis of relaxed standards of suitability, in order to equip them with the requisite skills and experience required for satisfactory performance of their jobs. The need for special training in such cases was, however, to be decided by the undertakings themselves. Special pre-entry training has not so far been considered necessary by any of the undertakings but on-the-job training is being given in all cases.

**Strike by Calcutta Dock Workers**

1481. SHRI INDRAJIT GUPTA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Dock workers in Calcutta went on strike recently;

(b) if so, their demands;

(c) whether Government had declared this strike illegal by invoking Defence of India Rules; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI): (a) and (b). The Registered Dock Workers of Calcutta Dock Labour Board resorted to 'work to rule' and 'go-slow' from 1-10-1974 to 11-10-1974 demanding payment of *ex-gratia* in lieu of bonus for 1973-74 equivalent to the average earnings for 37 days.

(c) and (d). As employment in the port and docks at Calcutta is considered vital for maintaining supplies and services essential to the life of the community, the said employment was declared by the Ministry of Labour on 6-10-1974 to be an employment to which rule 119 of the Defence of India Rules applies. As any strike in the said port and docks would prejudicially affect the maintenance of such supplies and services, an order under rule 118 of the said Rules was issued by the Ministry of Labour on 8-10-1974 prohibiting any strike in connection with any industrial dispute in the port and docks at Calcutta for a period of six months.

**Survey for comprehensive plans for eradication of diseases from Tribal areas**

1482. SHRI P. M. SAYEED: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether there is complete dearth of information about the diseases prevalent in the tribal areas; and

(b) if so, what concrete steps his Ministry have taken, or would like to suggest to the various State Governments, for studying the health conditions of the tribals, say through quick surveys, at least in the villages situated near about the dispensaries, pri-